

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 11-07-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/462(CHE)/2022
PETITION NUMBER : IBA/877/2019
NAME OF THE APPLICANT : Ramachandran Subramanian (Liquidator)
M/s Core Indo Ispat Pvt Ltd
NAME OF THE RESPONDENT(S) : --
UNDER SECTION : Sec 54 of IBC, 2016 R/w Rule 11 of NCLT
Rules 2016

ORDER

Ld. Counsel Mr. T. Jayasankar for the Liquidator. Ld. Liquidator is present in person.

In this case the Liquidator stated that the Corporate Debtor is one of the accused in CBI case filed before the CBI Court. Also the case number CC 8 / 22 filed by the Asst. Director of Enforcement Directorate in the case of Government of India, Chennai – 6 Vs SLO Industries Limited wherein the Corporate Debtor / Liquidator is A11. As there is case pending against the Corporate Debtor it would not be proper to proceed with the dissolution of the company. A memo to this effect be filed by the Liquidator on the future course of action.

List the application for hearing on **20.08.2024**.

Sd/-
RAVICHANDRAN RAMASAMY
Member (Technical)

Sd/-
JYOTI KUMAR TRIPATHI
Member (Judicial)

phk